



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Jammu, the 1st April, 2019

SRO 246.- Whereas, on intervening night of 7/8-09-2018 Police Station Achabal received reliable information that terrorists attacked upon minority guard post at Khul Ranipora Anantnag with their illegal automatic weapons with an intention to kill police personnel deployed on guard duty. The guard personnel retaliated in self defense, due to which one unknown terrorist got killed. In the incident HC Janak Raj No. 26/OR 17 Bn C-Coy (Guard Commander) sustained bullet injuries; and

2. Whereas, a case FIR No. 84/2018 U/S 307 RPC, 7/27 A. Act, 16,20,38 ULA(P) Act, 1967 was registered in Police Station Achabal; and

3. Whereas, investigation was taken up by SDPO Achabal who along with Police Nafri and Contingent of 19 RR rushed to the spot. Injured HC was evacuated to hospital for treatment while as, dead body of the deceased terrorist was taken into possession who was identified as Bilal Ahmad Bhat S/O Abdul Ahad Bhat R/O Tantraypora, Yaripora Kulgam and after fulfilling of all codal/medico formalities, dead body was handed over to his legal heirs for last rites. During search two vehicles viz. 01 Alto K0-10 bearing Reg. No: JK18A-6759 and one I-10 bearing Reg. No: JK03E-4241 were spotted on road. Upon search of these vehicles gunpowder like substance, a bullet of SLR without case, Pistol Grip, clothes and other material was found and were seized along with the vehicles Site plan was prepared and statements of witnesses were recorded U/S 161 Cr.PC. During investigation Sample of Gunpowder like substance was sent to FSL Srinagar for chemical analysis and expert opinion obtained reveals a smokeless powder which is used as propellant has been detected from the sample. Medical opinion in respect of injured HC revealed as "grievous hurt". During investigation statements of 04 witnesses were recorded U/S 164-A Cr.PC before the Ld. JMIC Shangus. As per evidence collected including CDR details as well as witnesses, 13 accused persons were found involved in the commission of crime; and

4. Whereas, prima facie on the strength of the evidence collected offences U/S 307 RPC, 7/27 A. Act, 16,18,20,38 ULA(P) Act,1967 were established against six accused persons namely 1. Muzaffar Ahmad Bhat S/O Mohd Amin Bhat R/O Sopat Kulgam 2. Roshan Zameer Tantray @ Zaid Bhai S/O Gh. Mohd Tantray R/O Achwara Bijbehara 3. Nasir Gulzar Chadroo S/O Gulzar Ahmad Chadroo R/O Arwani Bijbehara 4. Gulzar Ahmad Bhat S/O Ab. Salam Bhat R/O Tarigam

Kulgam 5. Bilal Ahmad Bhat S/O Ab. Ahad Bhat R/O Tantraypora Yaripora Kulgam (deceased). 6. Anees Shafi Bhat @ Furkan S/O Mohd Shafi Bhat R/O Takiya, Maqsood Shah, Bijbehara (deceased), offences punishable U/S 18,38 ULA(P) Act were established against accused person, 7. Ishrat Hussain Sheikh S/O Gh. Qadir Sheikh R/O Ranipora, Anantnag, Offences punishable U/S 18,19 ULA(P) Act were proved against accused person namely 8. Nisar Ahmad Teeli S/O Ab. Gani Teeli R/O Ranipora, Anantnag. Offences punishable U/S 18 ULA(P) Act were proved against accused persons namely 9. Mubashir Ahmad Bhat S/O Gh. Mohd Bhat R/O Rakh Momin Arwani Anantnag 10. Saif Gulzar Ganie S/O Gulzar Ahmad Ganie R/O Sopat Kulgam 11. Adil Amin Thoker S/O Mohd Amin Thoker R/O Sopat Kulgam 12. Mubarak Ahmad Thoker S/O Ab. Rashid Thoker R/O Sopat Kulgam and offences punishable u/s 16, 18, 38 ULA(P) Act were proved against accused person 13. Abdul Qayoom Shah S/o Gh Qadir Shah R/O SICOP Colony, Bijbehera, Anantnag. Accused No. 01 to 06 are militants and are still at large, accused no. 05 & 06 have been killed, accused No. 07,08,11,12 & 13 are under Judicial Custody and accused No. 09 & 10 were arrested but stands released on bail;and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons for commission of offences punishable under Sections 16,18,19,20 and 38 of the Unlawful Activities (Prevention) Act, 1967; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

7. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the following accused persons for the commission of offences shown against each arising out of FIR No.84/2018 of P/S Achabal:-

S.No	Name of accused person	Offences under section,UAPA,1967
1.	Muzaffar Ahmad Bhat S/O Mohd Amin Bhat R/O Sopat Kulgam	16,18,20 & 38

2.	Roshan Zameer Tantray @ Zaid Bhai S/O Gh. Mohd Tantray R/O Achwara Bijbehara	
3.	Nasir Gulzar Chadroo S/O Gulzar Ahmad Chadroo R/O Arwani Bijbehara	
4.	Gulzar Ahmad Bhat S/O Ab. Salam Bhat R/O Tarigam Kulgam	
5.	Ishrat Hussain Sheikh S/O Gh. Qadir Sheikh R/O Ranipora, Anantnag	18 and 38
6.	Nisar Ahmad Teeli S/O Ab. Gani Teeli R/O Ranipora, Anantnag	18 and 19
7.	Mubashir Ahmad Baht S/O Gh. Mohd Bhat R/O Rakh Momin Arwani Anantnag	18
8.	Saif Gulzar Ganie S/O Gulzar Ahmad Ganie R/O Sopat Kulgam	
9.	Adil Amin Thoker S/O Mohd Amin Thoker R/O Sopat Kulgam	
10.	Mubarak Ahmad Thoker S/O Ab. Rashid Thoker R/O Sopat Kulgam	
11.	Abdul Qayoom Shah S/o Gh Qadir Shah R/O SICOP Colony Bijbehera Anantnag	16, 18 and 38

By Order of the Government of Jammu and Kashmir.

Sd/-

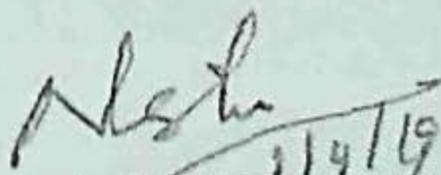
Principal Secretary to the Government
Home Department

Dated 01.04.2019

No. Home/Pros/23/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter(s) No. Legal/San-144/S/2018/16923-25 dated 12/03/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department